

**GOVERNMENT OF INDIA  
COMMUNICATIONS AND INFORMATION TECHNOLOGY  
LOK SABHA**

UNSTARRED QUESTION NO:1472  
ANSWERED ON:06.03.2013  
BIS CERTIFICATION OF ELECTRONIC GOODS  
Adhi Sankar Shri

**Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:**

:

- (a) whether India has set its own standard for electronic goods and has made it mandatory for all manufacturers in India to get a standard complaint certificate from the Bureau of Indian Standards (BIS) `
- (b) if so, the details thereof and the reaction of manufacturing industry to this effect;
- (c) whether the move is likely to curb the grey market for sub -standard electronic products to safeguard the consumers `
- (d) if so, the details thereof; and
- (e) the action taken by the Government in this regard?

**Answer**

MINISTER OF STATE FOR COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA)

- (a): Government of India has, vide Notification entitled `Electronic and Information Technology Goods (Requirements for Compulsory Registration) Order, 2012` issued on 3.10.2012 made it mandatory that 15 electronic items be registered with BIS for compliance to notified safety standards. The order comes into effect from April 3, 2013.
- (b): The details of items and the respective Indian safety standards are mentioned in schedule to the Gazette Notification which is available on website <http://deity.ov-in/content/electronic-hardwarestd> The Notification has been issued after due consultation with stakeholders including Industry Associations.
- (c) and (d): Yes, Sir. By virtue of this order, the notified goods will be placed in the Indian market only after the manufacturers and importers of these goods register with BIS and the goods bear a statement of compliance
- (e): The Govt. has notified `Electronic and Information Technology Goods (Requirements for Compulsory Registration) Order 2012` on 3.10.2012.

BIS has recognized test labs for testing the goods against the notified standards and is progressively recognizing more labs.

Customs authorities have been notified about the implementation of this order w.e.f. 3.4.2013 for imported goods.